

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. OA 810 of 96

Present : Hon'ble Mr. Justice A.K.Chatterjee, Vice-Chairman

Hon'ble Mr. M.S.Mukherjee, Administrative Member

JYOTI DAS

VS

UNION OF INDIA & ORS.

For the applicant : Mr.B.Chatterjee, counsel

For the respondents: Mr.P.K.Arora, counsel

Heard on : 3.9.97

Order on : 3.9.97

O R D E R

A.K.Chatterjee, VC

The matter came up for orders today and be treated as on day's list. The counsel for the petitioner states under instruction that his client wants to withdraw the application but without prejudice to the rights and contentions of the parties to the application. An application to that effect has been filed in the registry only yesterday. Hearing the counsel for both the parties and in the circumstances stated in the application we allow the petitioners to withdraw the application with liberty to bring a fresh application ~~on~~ ^{this} same cause of action if not otherwise barred. OA is therefore disposed of. The counsel for the respondents has no instruction in the matter.

MEMBER (A)

VICE-CHAIRMAN